



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १०, अंक १०]

शुक्रवार, मार्च १, २०२४/फाल्गुन ११, शके १९४५

[पृष्ठे ३, किंमत : रुपये २७.००

असाधारण क्रमांक २९

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Municipal Corporation (Amendment) Bill, 2024 (L. A. Bill No. IX of 2024), introduced in the Maharashtra Legislative Assembly on the 1st March 2024, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

Secretary (Legislation) to Government,
Law and Judiciary Department.

L. A. BILL No. IX OF 2024.

A BILL

further to amend the Maharashtra Municipal Corporations Act.

LIX of 1949. WHEREAS it is expedient further to amend the Maharashtra Municipal Corporations Act, for the purposes hereinafter appearing; it is hereby enacted in the Seventy-fifth Year of the Republic of India, as follows :—

1. This Act may be called the Maharashtra Municipal Corporations Short title. (Amendment) Act, 2024.

Amendment
of section 5 of
LIX of 1949.

2. In section 5 of the Maharashtra Municipal Corporations Act, in sub-section (3), for the first proviso, the following proviso shall be substituted, namely :—

“Provided that, after the commencement of the Maharashtra Municipal Corporations (Amendment) Act, 2024, in respect of general elections to the Corporations, each of the wards shall elect as far as possible four Councillors, but not less than three and not more than five Councillors, and each voter shall, notwithstanding anything contained in this Act, be entitled to cast the same number of votes, as the number of Councillors to be elected in his ward :” .

STATEMENT OF OBJECTS AND REASONS

First proviso to sub-section (3) of section 5 of the Maharashtra Municipal Corporations Act (LIX of 1949) provides that, in respect of the general elections to the Corporations, each of the wards shall elect as far as possible three Councillors, but not less than two and not more than four Councillors, and each voter shall, notwithstanding anything contained in this Act, be entitled to cast the same number of votes, as the number of Councillors to be elected in his ward.

2. After taking the review of the present situation and with a view to ensure effective implementation of services and development schemes in the wards, it is necessary to provide that, each of the wards of the Municipal Corporations shall elect as far as possible four Councillors, but not less than three Councillors and not more than five Councillors. For that purpose, it is proposed to substitute first proviso to sub-section (3) of section 5 of the said Act.

3. This Bill seeks to achieve the above objectives.

Mumbai,
Dated the 29th February 2024.

EKNATH SHINDE,
Chief Minister.